# HIGH COURT OF UTTARAKHAND, NAINITAL

# UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION DIRECT RECRUITMENT (FROM BAR) - 2024

## **ADVERTISEMENT**

- Applications are invited from the eligible practicing Advocates for filling-up 03 (Three) vacant post(s) of ADDITIONAL DISTRICT AND SESSIONS JUDGE, by direct recruitment, in the Uttarakhand Higher Judicial Service, in the pay scale of J-5 i.e. ₹ 144840-194660 in accordance with the provisions of Uttarakhand Higher Judicial Service Rules, 2004 (as amended from time to time).
- 2. The existing vacancy (category-wise) is as under: -

No. of	Category				
Vacant Posts	Vertical Reservation	Horizontal Reservation			
01	General	.Uttarakhand Female			
01	Economically Weaker Section (E.W.S.)	Unreserved			
01	Scheduled Caste (S.C.)	Unreserved			

## 3. Note:-

- (i) The reservation for the post of General (UF), E.W.S. & S.C. shall be applicable only for the permanent residents of the State of Uttarakhand.
- (ii) For claiming reservation in General (UF) category, an applicant has to furnish her domicile/ permanent resident certificate duly issued by the competent authority of the Government of Uttarakhand.
- (iii) For claiming reservation in EWS category, an applicant has to furnish certificates, confirming his/her category duly issued by the competent authority of the Government of Uttarakhand as provisioned in G.O. No. 123/XXX(2)/2019-30(1)/2019 dated 29.04.2019.

Applicants are advised to claim reservation under EWS category after ascertaining that they are covered under the said category in accordance with the Notification No. 64/XXXVI(3)/2019/19(1)/2019 dated 07.03.2019 issued by the Government of Uttarakhand.

(iv) For claiming reservation in S.C. category, an applicant has to furnish certificate confirming his/her category and domicile/ permanent resident certificate duly issued by the competent authority of the Government of Uttarakhand.

### 4. Age of Applicant:

Applicants to the direct recruitment must have attained the age of 35 years and must not have attained the age of 45 years, on the 1<sup>st</sup> day of January 2024. In other words, applicants should have been born on or after 02.01.1979 and not later than 01.01.1989.

Relaxation of 5 years in maximum age limit will be admissible for S.C. category in accordance with G.O. No. 1399/XXX(2)/2005 dated 21.05.2005.

5. Eligibility/ Qualifications for the Applicants: -

[A] No person shall be eligible for appointment to the post of Additional District & Sessions Judge in Uttarakhand Higher Judicial Service by direct recruitment from Bar, unless:-

(i) He/ She is a Citizen of India.

(ii) He/ She has practiced as an Advocate for not less than seven years \*continuous standing at bar, as on the first day of January 2024. (Certificate of competent authority is required.)

(iii) Prosecuting Officers/ Assistant Prosecuting Officers are also treated to be an Advocate and are eligible as per the Judgments passed by Hon'ble Supreme Court in "Civil Appeal No. 561 of 2013; Deepak Aggarwal Vs. Keshav Kaushik & Others".

Note: 'No Objection Certificate issued by the Competent Authority has to be produced at the time of Interview/ Viva-voce by such Prosecuting Officers/ Assistant Prosecuting Officers'.

\* In "Civil Appeal No. 1698 of 2020; Dheeraj Mor Vs. Hon'ble High Court of Delhi" Hon'ble the Supreme Court observed that an advocate/ pleader should be in practice in the immediate past for 7 years and must be in practice while applying on the cut-off date mentioned in the advertisement and should be in practice as an advocate on the date of appointment i.e. the advocate has to be continuing in practice for not less than 7 years as on the cut-off date and at the time of appointment to the post. (Practice during different time periods along with breaks shall not be considered as fulfilling the eligibility condition as mentioned in sub-clause (ii) of clause 5. above)

- [B] The Character of the applicant must be such as to render him/her sultable in the opinion of the Hon'ble the Governor of Uttarakhand, in all respects for appointment to the service. The applicants must enclose a certificate of Experience and Character from the District Judge of the respective District in which the applicant is practicing as an Advocate or in case, the applicant is practicing before Hon'ble the Supreme Court/ any Hon'ble High Court, he/she must enclose the certificate of experience and character issued by the Registrar (competent authority) of the said court along with the application form. The certificate, in original, must disclose the entire experience claimed, clearly mentioning the duration of continuous practice (i.e. date, month & year). The certificate having a confusing period of standing or if original certificate issued by the competent authority is not submitted, such application forms will be summarily rejected. The period of standing as an Advocate shall be counted on continuous basis only.
- [C] The applicant for recruitment to the Service must possess thorough knowledge of Hindi in Devnagari Script and English. The question papers shall be Bilingual i.e. English and Hindi Language but the candidates shall have a choice to answer either in Hindi or English.

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[D] Any person dismissed from service by the Central or State Government or convicted by any court for an offence involving moral

turpitude shall not be eligible for appointment.

[E] No applicant shall be eligible for recruitment, unless he/ she is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of duties as a member of the service. The selected candidate(s) will have to undergo the prescribed Medical Tests and Character Verifications, as applicable to Gazetted Government Servants of State of Uttarakhand.

Examination Fees:-

Category	Examination Fees	
General (Uttarakhand Female)	Rs. 1000/-	
Economically Weaker Section (E.W.S.)	Rs. 750/-	
Scheduled Caste (S.C.)		

The aforementioned fees shall be payable in favor of 'Registrar General, High Court of Uttarakhand, Nainital' by way of account payee Demand Draft/ Banker's Cheque of any Bank payable at Nainital. Applications without the prescribed fee would not be considered.

## Fee once paid shall not be refunded, in any casé.

7. Documents to be attached with the Application:

- [A] Applications will be entertained only on prescribed proforma (Annexure-I) given with this advertisement, which can also be downloaded from the official website of Hon'ble the High Court of Uttarakhand, Nainital i.e. <a href="www.highcourtofuttarakhand.gov.in">www.highcourtofuttarakhand.gov.in</a>, from 'Results/ Recruitments' Section.
- [B] The account payee Demand Draft/ Banker's Cheque of requisite fees, as described in Clause 6 of the Advertisement.
- [C] Two self-addressed envelopes (size 25cm. X 11cm.) with postage stamp of ₹26/- affixed on each envelope.
- Self-attested copies of certificates of academic qualifications/ testimonials.
- [E] Self-attested copies of Domicile (Permanent Resident)/ Category certificate of the candidate, issued by the competent authority indicating clearly the candidate's Category, village/town, the place of which candidate is ordinarily a resident (permanent resident) of State of Uttarakhand.

### 8. Disqualifications:-

The candidature of any applicant/ candidate would liable to be cancelled at any stage of the recrultment process, if any of the following facts is found:-

 [A] If he/she has more than one spouse living at a time or married to a person having already a spouse living;

[B] If already working in the service of Union Government or of the State Government, or any department working under a statute or act passed by the Government, as such;

[C] In case dismissed or removed from the service by any competent Court, Government or any Authority;

[D] In case convicted of an offence involving moral turpitude or has been debarred permanently or disqualified by any Court or Public

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- [F] The candidates, whose name uploaded in the list of eligible candidates on the High Court's website, if do not receive the Admit Card for any reason whatsoever, can get duplicate Admit Card on supply of his/her Two passport size photographs and a Photo Identity Card i.e. ADHAAR Card / Voter I.D. Card / Driving License / Passport/ PAN Card to the satisfaction of the Registry one hour before the commencement of examination on the scheduled date at the venue of examination.
- [G] The result of Preliminary Examination (if held) shall be uploaded on the website of the High Court. The candidates, who qualify the Preliminary Examination and permitted by the High Court, shall be called for Mains (Written) Examination with the same Admit Card, which was issued for Preliminary examination.
- [H] The result of Mains (Written) Examination will also be uploaded on the website of the High Court.
- [I] Candidates, who will secure below-mentioned marks as per their category in Preliminary Examination, shall only be called to appear in the Mains (Written) Examination:

General (UF)	Minimum 500/ na mana manisa		
EWS	Minimum 50% or more marks		
SC	Minimum 45% or more marks		

Note: Càndidates not more than 15 times the number of vacancy shall only be admitted to the Mains (Written) Examination.

- [J] The General (UF) & EWS category candidates obtaining minimum 40 percent marks in each paper and minimum 50 percent marks in aggregate and SC Category candidates obtaining minimum 30 percent marks in each paper and minimum 40 percent marks in aggregate in the Mains (Written) examination shall be eligible to be called for the Viva-voce.
- [K] The candidates have to produce original copies of all the documents of educational qualification(s) or any professional degree! diplomal course (along with mark sheet of each year! semester) at the time of Viva-Voce.

## 11. Check List:

- O Application Form (in original), completely filled up in all respect, signed & dated.
- O The applicant must affix his/her 'Self-Attested' passport size photograph on the Application Form & Admit Card.
- O Copy of Matriculation / 10<sup>th</sup> Standard or equivalent Certificate mentioning Date of Birth, and Mark sheet issued by Central / State Board indicating Date of Birth in support of their claim of age (Self attested copy be attached).
- O Copy of Intermediate/ 12<sup>th</sup> Standard or equivalent Mark sheet and Certificate (Self attested copy be attached).
- Copy of Degree / Diploma certificate along with final year/ semester marks sheet as proof of educational qualification claimed in the

Application Form. In the absence of Degree / Diploma certificate, Provisional Certificate (not more than 06 months old from the date of issuance of this advertisement) along with final year/ semester marks sheet will be accepted. (Self attested copies be attached).

- O Copy of Certificate of Registration in Bar Council. (Self attested copy be attached).
- Copy of Domicile/ Permanent Resident Certificate of the candidate issued by the Competent Authority of Government of Uttarakhand. (Self attested copy be attached).
- Category/ Caste certificate (if applicable) of the candidate issued by the Competent Authority of Government of Uttarakhand. (Self attested copy be attached).
- O Certificate of Experience as an Advocate from the District & Sessions Judge of the District or Registrar General / Registrar (Competent Authority) of the High Court or Secretary General/ Competent Authority of Hon'ble the Supreme Court, as the case may be, for the entire experience claimed, clearly mentioning the duration of practice (date, month and year). (To be attached in original).
- O Certificate of Character from the District & Sessions Judge of the District or Registrar General / Registrar (Competent Authority) of the High Court or Secretary General/ Competent Authority of Hon'ble the Supreme Court, as the case may be. (To be attached in original).
- O Photo Identity Card i.e. ADHAAR Card / Voter I.D. Card / Driving License / Passport/ PAN Card (Self attested copy be attached).
- O Examination Fee in the form of Account Payee Demand Draft/ Bankers Cheque. (To be attached in original)
- O Two self-addressed envelopes (size 25cm. X 11cm.) with postage stamps of ₹26/- affixed on each envelope.

#### Note:

- (i) Incomplete application form (inclusive of the desired enclosures) will liable to be rejected summarily.
- (ii) Candidates are required to fill all the clauses/ points of the application form and not to leave any clause/ points unfilled. In case, no/ nil information is to be provided for any clause(s)/ point(s) then 'N.A. or Nil' (as the case may be) should be written against the same.

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(Annexure-I)

# HIGH COURT OF UTTARAKHAND, NAINITAL UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION -2024 DIRECT RECRUITMENT (FROM BAR)

Roll No.....(For office use only)

Affix Self-Attested recent passport size colour photograph of the applicant

		<u>APPLIC</u>	ATION FORM	trie applicant
<u>Note</u> :	(2)	handwriting in English Applicant must affix rec (i) Application For Candidates are require application form and n information is to be presented.	cent passport size photograph orm; (ii) Admit Card ed to fill all the points/clauses ot to leave any point/clause un ovided for any point(s)/clause( nould be written against the sam	on: /sub-clauses of the filled, in case no/nii s) then <u>'N.A. or Nii'</u>
2.	Geni (Plea	der se tick the appropriate circl	○ Male ○ Female	. Others
3.	(i) (ii) (iii)	Place of Birth  Permanent Address, & Pin Code  Correspondence Address, & Pin Code  Mobile No.  E-mail address  Photo-ld Type & Number		
4.	(dd/n	of Birth nm/yyyy) as on dated 01.01.2024	YearsMonths	Days

5.	Are you a Citizen of India?		O Yes		O No		
6.			egory do you claim	ibed categor	y, if a	oplicable)	
	(a) (b) (c)	Econor	il (Uttarakhand Fen niçally Weaker Sec iled Caste (S.C.)		000		,
7.	(a)	Are you	married ?		O Yes		O No
	(b)			han one living spou			12
		person	having already a sp	pouse living?	O`Yes		ONo
8.	Fathe	er's / Husi	band's name and P	lace of his domicile	).		
				•••••••••••			
	Place	of his Do	omicile		······································	•••••	
9.	Give or eq	particular uivalent e	rs of all examination examination)	ons passed (comme	ncing with t	he ma	atriculation
Sr. No.		ination Jegree	Name of Board / University	Subject(s)	Year of Passing	Division	Percentage of marks obtained
					8		
				# *			
			e.				
			Si Si				

10.					
:	Since				
11.	Whether the candidate is have	lng 07 years of c	ontinuous practice	as an	
12	Advocate?		O Yes	O No	
	If yes, specify the total period (As on dated 01.01.2024)	d of practice	YearMo	nthsDays	
12.	Registration No. & the Year of (Enclose self-attested copy of		Name of the Bar C	ouncil:-	
13.	Whether practicing as a P.O.	/ A. P. O.	O Yes	O No	
	If Yes, Date of application/ is	suance of N.O.C.	•••		
14.	Knowledge of Languages of	her than English &	k Hindi:-		
Sr.N	o. Name of Language	Can Speak	Can Read	Can Write	
(i)		0	0	0	
(ii)		0	0	0	
(111)	***************************************	0	0	0	
	***************************************				
15.	Any other relevant information	on, which is deem	ed fit to be mentlo	ned:-	
	***************************************				
16.	Details of the Demand Draft/		<del></del>	· · · · · · · · · · · · · · · · · · ·	
No: _		Date:			
Amou	ınt:	Bank:			
17. D	etails of enclosures:				
1	Certificate & Marks sheet of High	School or equivalen	t certificate	Yes/ No	
2	Certificate & Marks sheet of Intern	mediate/ 12th Standa	rd	Yes/ No	
3	Final Year/ Semester Marks sheet along with Degree Certificate or Provisional Certificate of Graduation (if applicable)  Yes/ N				
4	Final Year/ Semester Marks Shee Provisional Certificate of LL,B or applicable)			Yes/ No	
5	Final year mark sheet along with any other qualification. (If applical		Provisional certificate	of	
	(		)	Yes/ No	
	(			Yes/ No	
	<b>(</b>		•	Yes/ No	
	(		)	Yes/ No	

6	Domicile/ Permanent Resident Certificate	Yes/ No
7	Caste/ Category certificate (if applicable)	Yes/ No
8	Experience and Character Certificate(s) Issued by Competent Authority (in original)	Yes/ No
9	02 Self-addressed envelopes affixing postal stamps of '26/- on each	Yes/ No
10	Demand Draft/ Bankers Chaque (In original)	Yes/ No
11	Photo Id card	Yes/ No
12	Any other, please specify ()	Yes/ No Yes/ No
	()	Yes/ No

## DECLARATION

C	) ],				_(Name	of A	pplicant),	here	by o	declare	that
	all the	informa	tion s	submitted	by me	in the	Applicat	lon F	orm	is true	and
	correct	to the l	best c	of my kno	wledge.	I will	submit th	e des	sired	docum	ents
	as and	when re	quire	ed.							

O I have not been convicted in any case by any Court of Law.

DATE:-

SIGNATURE OF CANDIDATE

# HIGH COURT OF UTTARAKHAND

## UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION - 2024 (DIRECT RECRUITMENT (FROM BAR)

#### -ADMIT CARD-

Name of Candidate:	Roll No: (For office use only)
Father's/ Husband's Name:	Gender:
Date of Birth:	· Category:
Affix latest self-attested passport size colour photograph	SIGNATURE OF ISSUING AUTHORITY

NOTE: 1. CANDIDATE MUST AFFIX HIS/ HER 'SELF-ATTESTED' RECENT PASSPORT SIZED COLOUR PHOTOGRAPH ON THE APPROPRIATE SPACE ABOVE.

## - Please read the instructions given below carefully -

## IMPORTANT INSTRUCTIONS

- Admit card is essential for entry to the examination centre. No candidate will be permitted to appear in the
  examination without admit card. The candidate will have to produce the admit card to the invigilators whenever
- 2. BRING ONE OF THE PHOTO ID (IN ORIGINAL) AS CLAIMED IN THE APPLICATION FORM. Candidate without photo ID proof will not be permitted to appear in the examination.

  3. Candidates are advised not to bring any valuables to the examination centre, as there may be no arrangement.
- for providing safe custody for the same. The High Court or the employees on duty at the examination centre will not be responsible for any loss in this regard. Further, no such grievances shall be entertained by the invigillator or Officer or staff of the Court on duty there.
- Candidate will be allowed to enter the examination centrel hall 20 minutes before the commencement of the examination.
- 5. No candidate shall be allowed to enter in the examination hall after commencement of examination.
- 6. Candidates should check their pockets, desks, instrument boxes immediately after sitting on their seats. If any
- extra paper is found, it should be handed over to the invigilator before commencement of examination.

  7. Candidate must use only BLUE/ BLACK PEN for answering the questions. Use of pencil for writing is not
- The candidate must read the instructions given in the Question Booklet before attempting the questions. Failure to comply with any of the instructions given on the cover page of the Question Booklet may materially affect the result of the candidate or may render his/her candidature cancelled.
- No Candidate shall be allowed to leave the examination centre till the examination is over.
- 10.Candidate shall leave the examination hall only after handing over the Answer Booklet to the invigilator when the examination is over. If a candidate carries the Answer Booklet outside the examination hall, action shall be
- the examination is over. If a candidate carries the Answer Booklet outside the examination hall, action shall be taken against him/her as per rule. Candidate is permitted to take away-the Question Paper only.

  11.Cell phones, Pagers, Programmable Calculator, Bluetooth Devices, Earphones, Digital or Electronic Watch or any other electronic device are not allowed / strictly prohibited inside the examination centre. Any candidate found resorting to any unfair means or malpractice or any misconduct during the examination, including giving/ receiving help to/ from any candidate during the examination will be disqualified.

  12.Smoking inside the examination centre is strictly prohibited.

  13.Candidate should keep the admit card safely for future correspondence.

  14.The candidature of the candidate is strictly provisional. If a candidate does not fuffill the conditions given in the advertisement or provides false information/documents, his/her candidature may be cancelled at any stage.

  15.All candidates are expected to maintain order and discipline within the examination room/ hall. Disorderly conduct on the part of a candidate may result in his/ her exputsion from the examination room/ centre and cancellation of his/ her candidature.

- 16. No candidate will write his/ her roll number/ name at a place other than the cover page of the answer sheet.

  17. Any mark/ number/ name/ signature on the answer sheet, which tends to disclose the identity of a candidate is strictly prohibited. Violation thereof may entail disqualification.

  18. Candidates are advised to get prior proper information about the examination centre printed on the admit card
- to avoid any inconvenience.

(Annexure -II)

# UTTAARAKHAND HIGHER JUDICIAL SERVICE-2024

# SYLLABUS FOR MAIN EXAMINATION

Paper No.1

(100 Marks)

[A] It will be divided into two parts: -

Part-1

(50 Marks)

Current Affairs, Indian Legal History, Legal Maxims, Medical Jurisprudence, Basic knowledge of Computer Operation, Legal Phraseology.

Part-II (Language)

(50 Marks)

- (i) Essay in English
- (II) Précis writing in English
- (iii) Translation of Hindi to English and English to Hindi specially containing the legal phrases.

Paper No. 2

(100 Marks)

[B] The questions will be restricted to the field concerning:-

(1) Civil Law

40 Marks.

(2) Criminal Law

40 Marks.

(3) Constitutional Law

20 Marks.

[C]

## Paper No. 3

(100 Marks)

- (1) Indian Evidence Act, 1872
- 30 Marks.
- (2) Code of Civil Procedure, 1908
- 30 Marks.
- (3) Code of Criminal Procedure, 1973
- 30 Marks.
- (4) Legal Drafting I.e. framing of Charges, Issues and Judgment writing, etc.
- 10 Marks.

Each paper will be of 2 hours duration.

[D]

Viva-Voce

(100 Marks)

Registrar General High Court of Uttarakhand Nainital.

# उत्तराखण्ड राज्य की आरक्षित श्रेणियों हेतु निर्धारित प्रमाण—पत्रों के प्रपत्र। प्रमाण—पत्र का प्रारूप उत्तराखण्ड राज्य की अनुसूचित जाति तथा अनुसूचित जनजाति के लिये जाति प्रमाण प्रपत्र (जैसा कि च०प्र० पुनर्गठन अधिनियम, 2000 के अन्तर्गत उत्तराखण्ड में लागू है)

प्रमाणित किया जाता है कि श्री/श्रीमती/कुमारी	
सुपुत्र/पत्नी/सुपुत्री श्री	निवासी ग्राम तहसील .
नगर जिला जर	तराखण्ड कीजाति के
व्यक्ति हैं, जिसे संविधान (अनुसूचित जाति) आदेश 1950	(जैसा कि समय—समय पर संशोधित हुआ) संविधान
(अनुसूचित जनजाति उ०प्र०) आदेश 1867, जैसा कि उत्तर	ाखण्ड राज्य में प्रभावी है, के अनुसार अनुसूचित
जाति/अनुसूचित जनजाति के रूप में मान्यता दी गई है।	
श्री/श्रीमती/कुमारी	तथा अथवा
उनका परिवार उत्तराखण्ड के ग्रामतहसीर	ननगर
जिला में सामान्यतया रहता है।	#
•	
स्थान :	हस्ताक्षरं
देनांक :	पूरा नाम
मुहर :	पदनाम
	जिलाधिकारी/अपर जिंला मजिस्ट्रेट/सिटी
	मजिस्ट्रेट/उप जिला मजिस्ट्रेट/तहसीलदार
	/जिला समाज कल्याण अधिकारी।

# उत्तराखण्ड सरकार

(प्रमाण पत्र निर्गत करने वाले कार्यालयः का नाम एवं पता) (अविगुप्ता संच्या 6/1XXXVI(3)/2019/19(1)/2019 दिनक वा गार्य, 2019 के क्यीन) आर्थिक रूप से कमजोर वर्गों के लिए आय एवं सम्पत्ति प्रमाण-पत्र

वर्ष	हेतु मान्य	दिनांक
पासी / स्थायी निव से वित्तीय वर्ष	.याम/मुहल्ला	त कोड़ म फोटो नीचे प्रगणित है।
मों में 100 वर्ग गज भों के अलावा अन्य	या उससे अधिक के आवार क्षेत्रों में 200 वर्ग गज या स	त्ससे अधिक के भूखण्ड।
ड सरकार की अनु	सूचित जाति/अनुसूचित	जनजाति/अन्य पिछबा
÷	नाम	सहित कार्यालय की मुहर
	ाता हैं कि श्री/ह जिला पासी/स्थायी निव से वित्तीय वर्ध तः मानक र 8.00 ते घारित नहीं का सत्ते अधिक या र्ग पुट या उत्तते थ हों में 100 वर्ग पज हों के अतावा अन्य	र्ग फुट या उससे अधिक, या जों में 100 वर्ग गज या उससे अधिक के आवार मों के अलावा अन्य क्षेत्रों में 200 वर्ग गज या र जो कि ड सरकार की अनुसूचित जाति/अनुसूचित हस्ताक्षर नाम

Copy forwarded for information and necessary action to:

- 1. Secretary General, Hon'ble Supreme Court of India, New Delhi.
- All the Registrar Generals of Hon'ble High Courts of their respective Judicature, with the request to circulate it, among the members of the Bar.
- 3. Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun.
- 4. All the Ld. District & Sessions Judges of Uttarakhand, with a request, for circulating it among the members of Bar and to paste a copy of it on Notice Board of the Court.
- All the State Tribunals, with a request for circulation amongst the members of Bar and to paste a copy of it on the Notice Board of their respective Tribunals.
- The President/ Secretary, High Court Bar Association, Nainital, with a request, for circulating it amongst the members of the Bar.
- 7. D.R.(I.T.), High Court of Uttarakhand, Nainital with a request to upload it on the website of the High Court, immediately.
- 8. Notice Board of the High Court of Uttarakhand, Nainital.
- 9. Guard File / Assistant concerned.

Registrar (Inspection)

# HIGH COURT OF DELHI : NEW DELHI

No. 11798/Estt./EI-1/DHC

Date: 01.06,2024

To,

The Principal District & Sessions Judge (HQs), Tis Hazari Courts, New Delhi.

Sub.: Direct Recruitment (from Bar) to Uttarakhand Higher Judicial Services-2024 Sir,

I am directed to forward copy of advertisement for the post of Additional District and Sessions Judge by direct recruitment in the Uttarakhand Higher Judicial Service along with annexures, for forwarding the same to the Bar Council of Delhi and District Court Bar Associations for circulation amongst the Members of the Bar.

Yours sincerely.

(Sindhu Krishnakumar) Deputy Registrar (Estt.-I) For Registrar General

Encls: as above

PIC (Houl.)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI ,

No. 19389 - 19405 Genl./Misc./Circulation/2024

Dated, Delhi the

JUN 2024

Sub:- Regarding direct recruitment (from Bar), to Uttarakhand Higher Judicial Services-2024.

Forwarded a copy of letter bearing No. 11798/Estt./EI-1/DHC dated 01/06/2024 and this office bearing diary No. 1427 dated 04/06/2024 alongwith its enclosures on the subject cited above received from Deputy Registrar(Estt-I), for Registrar General, Hon'ble High Court of Delhi, New Delhi(Copy enclosed), to be circulated for information to:-

- 1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
- 2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
- The Honorary Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049.
- 4. The Hony. Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
- Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
- 6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

(RAVINDER BEDI)

Officer In-Charge, General Branch, (C), istrict Judge, (Commercial Court),
Tis Hazari Courts Delhi.

Encl. As above